

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELH

Petition No.91/MP/2018

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

Petition No.53/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petition No.61/MP/2021

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSK MPCL

Respondents : APSPDCL & 3 ors.

Date of Hearing : **19.1.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KMPCL
Ms. Swapna Seshadri, Advocate, KMPCL
Shri S. Vallinayagam, Advocate, AP Discoms



Record of Proceedings

These Petitions were called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner prayed for an adjournment, on the ground that the Petitioner may be granted time to file its rejoinder to the reply filed by the Respondent AP Discoms.
3. The learned counsel for the Respondent, AP Discoms requested that the Petitioner may be directed to file the copy of TSA and the RLDC report, in terms of the directions of this Commission. Accordingly, the Respondent prayed that it may be granted a weeks' time to file its reply to the said report.
4. The Commission after hearing the parties, adjourned the hearing. The Commission permitted the Petitioner to file its rejoinder, including the copy of TSA and RLDC report, by **6.2.2023**. The Commission also directed the Respondent AP Discoms to file its reply to the said RLDC report by **20.2.2023**, with copy to the Petitioner, who may, file its response to the same by **28.2.2023**. The parties shall be complete the submissions within the due dates mentioned and no further extension of time shall be granted.
5. The Petition shall be listed for hearing on **23.3.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

